

**BEFORE THE GREEN TRIBUNAL SOUTHERN ZONE  
CHENNAI**

**Original Application No. 80/2017(SZ) &**

**I.A. No. 42/2019(SZ)**

P. Premkumar

S/o Paulsamy

No.26, Needhi Nagar

Othakadai Madurai

... Applicant

Versus

The Secretary to the Government

Department of Environment & Forest

Government of Tamilnadu,

Fort St. George, Chennai and others

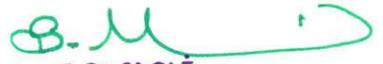
... Respondents

**REPORT SUBMITTED ON THE SIDE OF THE 7<sup>TH</sup>**

**RESPONDENTS**

**Brief fact of the case:-**

The applicant has filed the above case against the respondents seeking relief to direct the respondents 3 to 8 to stop illegal dumping of Panchayat board waste in the cremation ground of othakadai and restore the area and to implement source segregation system and the solid waste management system in accordance with the guidelines.

  
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When the matter came up for hearing on 06.07.2021 through video conferencing this Honourable court has directed the respondents to file a report to this Tribunal on or before 29.07.2021 by e-filing in the form of searchable PDF/OCR supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules. As per the direction of this court the report has been submitted.

**The details of the report are as follows:-**

(1) When the appeal has been earlier listed on 20.04.2017, this Honourable court has passed an interim order of stay against the 7<sup>th</sup> and 8<sup>th</sup> respondents from dumping garbage and panchayat board solid waste or burning the same in Othakadai cremation ground until further orders from this Tribunal. As per the direction of this Honourable court, from that date onwards there is no dumping of the panchayat board waste in the cremation ground of Othakadai. But till date there is no wastage dumped in the disputed land.

(2) The dumped wastage in the cremation ground has been taken off and sorted out the decompose and non decompose item at Sakkimangalam MCC unit. And there is no dumping waste in the disputed land. The photo copy of the removal of the wastage as well as the report of the disposal of the wastage has been enclosed herewith for reference. The block Development officer Madurai East constituency has inspected the premises and acknowledged the completion of the work done by the othakadai Panchayat.

  
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(3) Apart from that the MMC unit as well as recycling of the plastic into granules unit has also been set up in that place and the 90% work was completed and Electricity connection was applied and once the electrification work is completed, the process of disposal of the waste as per solid waste management system has started in that place. But due to the pandemic situation, the work has been delayed.

(4) The Othakadai panchayat is taking steps to engage private agencies who are well versed in disposal of solid waste management to train the panchayat employees to segregate the wastage as well as to dispose the same into Manure and plastic Granules.

(5) The Othakadai Panchayat is taking steps to create an awareness programs to the public to separate the decompose and non decompose waste in their house for the effective functioning of the solid waste management system.

There is no violation of the interim order passed by this Honourable Court and the entire work for the disposal of the waste in the Othakadai Panchayat has been done as per the norms fixed by the Solid waste management system. The relevant documents in connection with the above have been filed for the immediate reference of this Honourable court.

Dated at Madurai this the 28<sup>th</sup> day of July 2021

  
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